

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. 3

Date of Decision: 05.01.1994.

OA 520/93

RAM SWAROOP ... APPLICANT.

v/s.

UNION OF INDIA AND OTHERS ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLR MR. O.P. SHARMA, MEMBER (A).

Applicant Ram Swaroop has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the oral reversion order dated 31.7.93, passed by respondent No.3 i.e. Assistant Engineer North, Kota Division, Kota, ordering his reversion from Gatekeeper to the post of Gangman, may be declared illegal and may be quashed, with all consequential benefits.

2. We have heard the learned counsel for the parties and the respondent No.4, who was present in person. The respondent No.4, who is the immediate controlling authority of the applicant, has stated before us that there is no proposal to revert the applicant from the post of Gatekeeper to that of Gangman. He has added that the applicant has only been shifted from one gate to another gate. In view of this statement by respondent No.4, there remains no force in this application. The same is therefore dismissed at the admission stage, with no order as to costs.

( O.P. SHARMA )  
MEMBER (A)

G.K.  
( GOPAL KRISHNA )  
MEMBER (J)